

ITEM NO.3 Court 8 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 12156/2021
(Arising out of impugned final judgment and order dated 27-02-2020
in WPC No. 12254/2018 passed by the High Court of Delhi at New
Delhi)

AMIT SAHNI

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.97031/2021-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 10-01-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Amit Sahni, Adv.
Ms. Sonali Tiwary, Adv.
Mr. Parth Sharma, Adv.
Mr. Vedant Pardhan, Adv.
Ms. Shweta Sharma, Adv.
Ms. Bano Deswal, Adv.
Mr. R. C. Kaushik, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioner.

We find no grounds to interfere with the judgment and order of
the Delhi High Court impugned in this special leave petition, as
held by the High Court that as and when any breach is pointed out
with specific details, action might be initiated.

The special leave petition is, accordingly, dismissed.

Pending applications, if any, stand disposed of.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)

